

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 191 of 2014 &
IA Nos. 382,383,384 of 2015

Dated: 14th October, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s Akron India Pvt. Ltd.

....Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant (s) : Mr. Ajay Vaidya

Counsel for the Respondent (s) : Mr. Anand K. Ganesan

ORDER

I.A. No. 382 of 2015 in Appeal No. 191 of 2014 has been moved by the applicant/appellant expressing its apprehension regarding dis-connection of electricity by the respondent/distribution licensee in case the amount of IDC which is under dispute in this Appeal is not paid by the applicant/appellant to the distribution licensee.

Mr. Anand K. Ganesan, learned counsel accepts notice today of the said I.A. on behalf of the distribution licensee. He may file objections, if any, to the said IA within 10 days from today. It is pertinent to mention here that Appeal No. 191 of 2014 is one of Appeals including Appeal Nos. 194 of 2014 & batch, which is already listed for hearing on 6th November, 2015.

Since the levy and payment of IDC is in dispute in Appeal No. 194 of 2014 & batch, we, therefore, at this stage, direct the distribution licensee not to dis-connect the electricity connection of the applicant/appellant till the next date of hearing already fixed in this batch of Appeals i.e. 6th November, 2015.

(T. Munikrishnaiah)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member